

India Limited have been permitted to associate with the West Bengal Electronics Industrial Development Corporation Limited which is a State Government undertaking in the ratio of 40:60 per cent investment in a joint sector venture for the manufacture of Walkie-TaJkie sets. The application of M/s. Shaw Wallace and Company Limited, Calcutta has been approved for the manufacture of certain technical grade pesticides like Dimethoate at a factory to be set up at Haldia. All these proposals were supported by the State Government. The details of all industrial licences including the name of the party; item of manufacture, capacity, location of the project etc., are published in 'Weekly Bulletin of Industrial Licences, Import Licences and Export Licences', 'Indian Trade Journal' and 'Monthly List of Letters of Intent and Industrial Licences'. Copies of these publications are available in the Parliament Library.

Case pending against Shri Sharad Patel in the Calcutta High Court

♦646. SHRI VIREN J. SHAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the progress in respect of the action taken against Shri Sharad Patel against whom a case was in progress in the Calcutta High Court as stated by the then Home Minister in the Rajya Sabha while replying to a Calling Attention Notice on the 17th March, 1976;

(b) what is the number of hearings held in the case since the 17th March, 1976; and

(c) what steps Government have taken to expedite the case?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) Charges have been framed in the case. The case is at present proceeding in the Court of the Judicial Magistrate, Alipur, Calcutta.

(b) The number of hearings since 17th March, 1976 is 16.

(c) The case is being pursued.

Memorandum against the Ministry headed by Shri Prakash Singh Badal

*647. SHRI NRIPATI RANJAN CHOUDHURY:
SHRI HARSH DEO MALAVIYA:
SHRI HIMMAT SINH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that in 1972-73 Government received a memorandum from certain persons making certain allegations against the Ministry in Punjab, headed by Shri Prakash Singh Badal;

(b) whether it is also a fact that some officers of the State Government were also involved in this; and

(c) if the answer to parts (a) and (b) above be in the affirmative, what action has been taken by the Central Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) No memorandum of allegations against the Badal Ministry was received during 1972-73.

However, some memoranda were received in 1971 the allegations contained in which were referred for inquiry, to a Commission. The reports submitted by the Commission of Inquiry were remitted to the Government of Punjab for taking necessary follow-up action on the findings contained therein, as stated in the memoranda of action taken which were laid on the Table of the Lok Sabha, along with the copies of the reports of the Commission, on 28-7-1975 and 26-V 1976.

(b) The matter concerns the State Government and the Central Government have no information about it.

(c) Does not arise in view of what is stated in reply to Part, (a) and (b) of the question.

Development of backward areas in the country

*648. SHRI GUNANAND THAKUR: Will the PRIME MINISTER be pleased to state:

(a) whether the Planning Commission has undertaken any survey of the backward areas in the country; and

(b) if so, what steps Government are taking to develop the backward areas of the country especially the North Eastern Region?

THE PRIME MINISTER (SHRI MORARJI R. DESAI): (a) In the course of formulation of the Plan for 1978—83 the Planning Commission is reviewing the development of areas which are relatively backward, as indicated by relevant criteria.

(b) A number of steps have been taken by Government to supplement the efforts of the state Governments for the accelerated development of backward areas in the country. These include the special programmes like the drought prone areas programme, hill and tribal areas programme, small farmers' and marginal farmers' programme, the incentive schemes for industrial development, etc. For the

North-Eastern region in particular a North Eastern Council set up by an Act of the Parliament of 1971, is being supported by Central assistance of Rs. 90 crores for the regional schemes included in the Council's Fifth Five Year Plan, in addition to the Plans of the constituent States/ Territories. The Central Government meets the gap between their resources and the Plans.

Essential Educational qualifications for Constables in Union Territories

"649. SHRI KALI MUKHERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Matriculation has been prescribed as the essential educational qualification for selection to the post of constable in the Delhi Police;

(b) whether it is a fact that there are disparities in the essential qualifications prescribed for selection to the post of constable in different Union territories if so, what are the details thereof; and

(c) what steps Government propose to take to bring uniformity in this matter in all the Union territories?

THE MINISTER OF HOME AFFAIRS (SHRI CHAR AN SINGH): (a) Yes, Sir.

(b) The position in the Union territories, other than Delhi is as below: —

Name of Union territory	Minimum educational qualifications for requirement as constables	
	Locals	Outsiders
1. Arunachal Pradesh	Class VI passed	Class VIII passed.
2. Lakshadweep	Studied upto III	form or VIII standard.
3. Chandigarh	Matric Higher Secondary	
4. Dadra and Nagar Haveli	VJ standard passed.	

Information in respect of Pondicherry, Goa, Mizoram and Andaman and Nicobar Islands is being ascertained.

(c) There is no such proposal under consideration at present.